

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT JAMMU**

Bail App No. 197/2023  
c/w  
Bail App No. 359/2022  
Bail App No. 190/2023

**Aijaz Ahmed** .....Petitioner/appellant(s)

Through: Mr. Mumtaz Choudhary, Advocate

**Vs**

**UT of J&K & Anr** ..... Respondent(s)

Through: Mr. Eishaan Dadhichi, GA

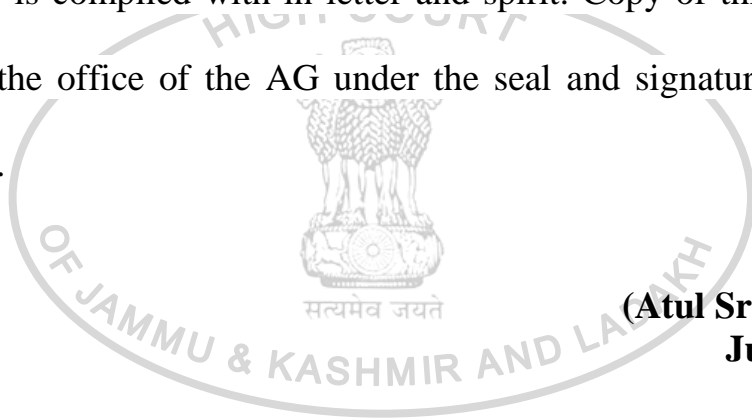
**Coram: HON'BLE MR. JUSTICE ATUL SREEDHARAN, JUDGE**

**ORDER**

**01.07.2027**

1. This is an application for grant of bail. The applicant, as stated by the learned counsel for the applicant is in judicial custody since 23.10.2020, incident is of 22.10.2020 and the FIR is of 30.11.2020. The FIR has been registered almost 40 days after the applicant had been taken into custody, if the submissions made by learned counsel for the applicant is taken to be correct.
2. In order to have a better appreciation of the case, this Court asked the learned counsel for the State to place before this Court the memorandum of arrest of the applicant. He has expressed his inability to do so as the documents are in Urdu. A strange state of affairs exists in this UT of J&K, the documents prepared by the Police are in Urdu and the counsel of the State are incapable of reading it.

3. Under the circumstances, there is no assistance to the court in order to expeditiously hear and decide the bail applications. If this condition continues, the Court would have no other option but to call the Investigating Officers in each and every bail applications and direct the AG office to ensure that the I.O in each of these cases are present before this Court. However, in order to ascertain as to when the applicant was arrested, list this case on **02.07.2024** on top of the list. The Investigating Officer of this case shall be present before this Court tomorrow. This Court shall brook no excuse if the I.O is not available tomorrow to assist this Court and if he does not remain present, this Court shall resort to coercive measure to secure his presence.
4. Copy of the order be sent to SP of District Poonch, who shall ensure that this order is complied with in letter and spirit. Copy of this order be also given to the office of the AG under the seal and signature of the Bench Secretary.



(Atul Sreedharan)  
Judge

**Jammu**  
01.07.2024  
Vijay